

MINISTRY OF INCOME TAX
(GENERAL DEPARTMENT)
New Delhi

24 Nov. 1972

NOTIFICATION
(Income Tax)

No. 2434 (F.No.197/20/72-IT (2): In exercise of the powers conferred by clause (iv) of sub-section (2) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Calcutta Municipal Society" for the purpose of the said section for and from the assessment year(s) 1972-73.

(U. D. GUPTA)
SECRETARY TO THE COMMISSIONER OF INCOME TAX

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near National Garden), New Delhi.

Copy to:-

1. The General Secy., Calcutta Municipal Society, 20, American Street, Calcutta.
2. The Commissioner of Income-tax, West Bengal-VIII, Calcutta, with reference to his letter No. Acctt./267/IT/20/100/60-61 dated 12.4.72.
3. All Commissioners of Income-tax.
4. Directors of Inv. (IT)/(ITD)/(ITP)/(Inv.), New Delhi.
5. Director of I.T. Services (Income-tax), 1st Floor, Station-Office, Indo Gunzi Lane, New Delhi (3 copies).
6. All Officers and Sections of I.T. Wing of C.O. I.T., New Delhi.
7. Comptroller & Auditor General of India, New Delhi (20 copies).
8. Collection Section of D.O. of Inv. (IT), New Delhi (3 copies).
9. Director of Training, IIT (Direct Taxes), Staff College, Dehra (3 copies).
10. Shri D. D. Rao, Joint Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

(U. D. GUPTA)
SECRETARY